

(Open Court)

***CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD***

This the **08th** day of **March, 2018**

Present:

**HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER-J.
HON'BLE MR. GOKUL CHANDRA PATI, MEMBER-A.**

**C.C.P NO. 330/00130/2017
IN
O.A NO. 330/607/2017**

Shesh Narayan Tripathi, son of Sri Jagannath Tiwari, R/o Narayanpur Hetapatti, District Allahabad, presently posted as Telecom Technician Micro Web Buildings, Nagaliya Thakurdwara, District - Moradabad.

.....Applicant.

V E R S U S

Karan Singh, Sub Divisional Engineer Telecommunication, Thakurdwara, District - Moradabad.

..... Opposite Party

Present for the Applicant : Shri A.M. Pandey

Present for Opposite Parties: Shri R.C. Shukla

ORDER

(Delivered by Hon'ble Mr. Justice Dinesh Gupta, Member-J)

Shri R.C. Shukla, counsel for the respondent has sent illness slip. Heard Shri S. Tripathi, proxy for Shri A.M. Pandey, counsel for the applicant.

2. The respondent has filed Counter Affidavit enclosing therewith a copy of order dated 15.07.2017

(Annexure CA-1). It has been stated that in compliance of the order dated 19.05.2017 passed by this Tribunal in O.A No. 607/2017 directing the respondents to decide the representation of the applicant by a reasoned and speaking order, the respondent has passed the order dated 15.07.2017. Hence, the order of the Tribunal has been complied with.

3. Having regard to the above, we are satisfied that the order of the Tribunal has substantially been complied with and no willful disobedience of the order has been made out. Accordingly, contempt proceeding is dropped and the notice issued respondent is discharged.

Member-A

Member-J

Anand...